

54

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.A No. 260/(MAH)/2015  
M.A No. 421/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2017

NAME OF THE PARTIES: Bhatgaon Extension Mines Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 441 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Mukesh Simya	PCS	
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**ORDER**

**MA 421/2017 IN TCA No. 260/641A/NCLT/MB/MAH/2015**

TCA 260/2015

For the Applicant has reported in MA 421/2017 in TCA ~~260~~/2015 filed by the Applicant seeking Corrigendum for the Order dated 11.5.2017, this Bench has given Corrigendum as follows:

The section of law mentioned as 159 of the Act in first page is replaced with Section 166.

Extension of time has been given for filing the order with the Registrar of Companies within a week from the date of receipt of the Order.

Accordingly, this Application is allowed.

**Sd/-**

**V. NALLASENAPATHY**  
Member (Technical)

**Sd/-**

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)